

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO. 572
TO BE ANSWERED ON 20.07.2018

DEATH PENALTY FOR CHILD SEXUAL ABUSE

572. SHRI RAMDAS C. TADAS:
SHRI KAUSHAL KISHORE:
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has amended or proposes to bring in any amendment in relevant laws for the provision of death penalty for sexual abuse or rape of children;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (c) Ministry of Home Affairs has promulgated The Criminal Law (Amendment) Ordinance 2018(No. 2 of 2018) dated 21.04.2018. Section-376AB has been introduced to provide for death penalty as a punishment for rape on woman under 12 years of age. Section-376DA has been introduced to provide imprisonment for the remainder of that person's natural life and fine in case of gang rape on woman under 16 years of age, while Section-376DB provides for death penalty in case of gang rape on woman under 12 years of age. The Protection of Children from Sexual Offences Act, 2012 is also proposed to be amended to provide maximum penalty as death penalty in the cases of aggravated penetrative sexual offences against children in-ta-alia.
